

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3408
ANSWERED ON:12.02.2014
CIVIL SERVICES BOARD
Raghavan Shri M. K.; Sugavanam Shri E.G.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Supreme Court has directed the Centre and States to set up Civil Services Board (CSB) for the management of transfers, postings, inquiries, process of promotion, reward, punishment and disciplinary matters of civil servants as reported in the media; and

(b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) The Supreme Court vide Judgment dated 31.10.2013 in WP (c) No. 82/2011 filed by Shri T.S.R. Subramanian & Ors. Vs Uoi & Ors, directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards with high ranking serving officers, who are specialists in their respective fields, within a period of three months, if not already constituted, to guide and advise the State Government on all service matters, which would ensure good governance, transparency and accountability in Governmental functions.

In so far as the central government is concerned, a Civil Services Board is already in existence at the Centre for making appointments to posts covered under Central Staffing Scheme. For other posts in central government, the respective Cadre Controlling Authorities have been asked to implement the Court's directions.

As regards, the All India Services, in order to comply with the directions of the Apex Court, amendments in the IAS, IPS and IFS (Cadre) Rules have been carried out vide notifications dated 28.01.2014 providing for a minimum tenure of two years for all the cadre posts of the IAS, IPS and IFS and also constitution of Civil Services Boards to make recommendation for all appointments of cadre officers and officers proposed to be transferred before completion of prescribed minimum tenure.